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BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL

(Southern Zone)

Original Application No.36 of 2022 (SZ)

Meenava Thanthai K.R.Selvaraj Kumar  
Meenavar Nala Sangam, Chennai  
Registered under section 10 of the  
Tamil Nadu Societies Act, in Sl.No.205  
Of 2015 Rep. by its President,  
M.R.Thiyagarajan, S/o. Late C.Rajalingam,  
Office No.48, East Madha Church Street,  
Royapuram, Chennai – 600 013.

... Applicant

Versus

1. State of Tamilnadu,  
Through the Chief Secretary,  
Government of Tamil Nadu,  
Secretariat, Chennai – 600 009.  
& others.

... Respondents

**STATUS REPORT FILED ON BEHALF OF**  
**GREATER CHENNAI CORPORATION - 6<sup>TH</sup> RESPONDENT**

I, K.Pandian, Son of Mr.M.Krishnan, Hindu, aged about 54 years,  
the Assistant Commissioner (i/c) , Zone-I, Greater Chennai  
Corporation, having office at No.947, Thiruvotriyur High Road,  
Chennai-600 019, do hereby solemnly affirm and sincerely state as  
follows:-

1. I am the Assistant Commissioner, Zone-I, Greater Chennai  
Corporation and as such am well acquainted with the facts of the  
case from the available records.

**Assistant Commissioner**  
**Greater Chennai Corporation**  
**Zone-1 Thiruvottiyur**

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2. I respectfully submit that the applicant herein has filed the above Original Application paying for;

- i) Direct the Respondent Nos. 1 to 5 to demolish the illegal and unauthorised constructions erected by the encroachers in the place earmarked as water body namely "Kathivakkam Thamaraiikulam".
- ii) Direct the Respondent Nos. 1 to 5 to conduct proper survey of the pond with the original maps and to restore the water body to its original position.
- iii) Direct the Respondents No. 1 to 5 to rejuvenate the water body by constructing the bund, de-silting. Removal of Encroachment, Blockage of Sewage and Removal of Non-active species.
- iv) Direct the Respondents No. 1 to 5 to initiate penalize action against the encroachers including the authorities permitted the violators to construct the buildings in the region of water body.
- v) Direct the Respondent Nos. 1 to 5 to recover the cost of remediation including the environmental compensation

**Assistant Commissioner  
Greater Chennai Corporation  
Zone-1 Thiruvottiyur**

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- vi) Direct the Respondent No. 3 to create awareness program to the surrounding people about the impacts of encroachment and dumping of solid and liquid into waste into the water bodies.
3. I respectfully submit that the earlier status reports filed on behalf of Greater Chennai Corporation may be read as part and parcel of this status report.
4. I respectfully submit that the Greater Chennai Corporation has already removed 36 nos. of encroachments made at Kathivakkam Thamaraiikulam. I further submit that out of the remaining 19 nos. of encroachers around 13 nos. of encroachers have filed Appeal before the Commissioner of Land Administration and 6 nos. of encroachers have filed Appeal before the Collector, Chennai District.
5. I respectfully submit that the biometric was taken by Government official but only 30 families are interested to get the Government Scheme remaining families are waiting for the disposal of the appeal pending before the Commissioner of Land Administration and the Collector, Chennai District. The Greater Chennai

**Assistant Commissioner  
Greater Chennai Corporation  
Zone-1 Thiruvottiyur**

(4)

Corporation Council approved the 2/3 contribution for the alterative housing allotment in the Kargil Nagar TNUHB Tenement for the above 30 families.

6. I respectfully submit that letters dated 23.06.2025, 11.08.2025 and 11.09.2025 are addressed to the Commissioner of Land Administration and the Collector, Chennai District respectively requesting them to dispose the appeals filed by the encroachers in order to take further action as per the rules in force.

It is therefore prayed that this Hon'ble Tribunal may be pleased to accept the status report and to pass suitable order or orders as this Hon'ble Tribunal may deem fit and proper under the circumstances of this case and thus render Justice.



COUNSEL FOR 6<sup>TH</sup> RESPONDENT

Solemnly affirmed at Chennai ()

On this the 11<sup>th</sup> day of September 2025 ()

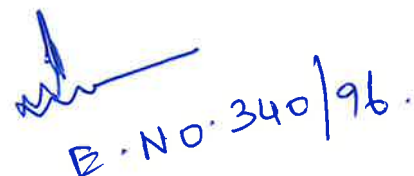
And signed his name in my presence ()



Assistant Commissioner  
Greater Chennai Corporation  
Zone-1 Thiruvottiyur

Advocate : Chennai

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**



E. NO. 340/96

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**Original Application No.36 of 2022 (SZ)**

**STATUS REPORT FILED**  
**ON BEHALF OF**  
**GREATER CHENNAI CORPORATION**

N.R.RAMESH KANNA  
Counsel for Chennai Corporation